

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.227/MP/2020 along with IA No. 7/2022**

- Subject : Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 along with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking issuance of appropriate orders/directions to Solar Energy Corporation of India Limited pursuant to issues arising out of the Power Purchase Agreement dated 4.9.2018 and seeking consequent relief for releasing the Bank Guarantee issued by the Petitioner in favour of Solar Energy Corporation of India Limited.
- Date of Hearing : 30.5.2023
- Coram : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Mytrah Vayu (Brahmaputra) Private Limited (MVBPL)
- Respondents : Solar Energy Corporation of India Limited (SECI)
- Parties Present : Shri Venkatesh, Advocate, MVBPL  
Shri Vineet Kumar, Advocate, MVBPL  
Shri Nikunj Bhatnagar, Advocate, MVBPL  
Shri Debashish Das, MVBPL  
Shri Anand Kumar Shrivastava, Advocate, TPDDL  
Ms. Ishita Jain, Advocate, TPDDL  
Shri Hasan Murtaza, Advocate, BYPL  
Shri Sameer Sharma, Advocate, BYPL  
Ms. Anushree Bardhan, Advocate, SECI  
Ms. Tanya Sareen, Advocate, SECI  
Ms. Surbhi Kapoor, Advocate, SECI

**Record of Proceedings**

During the course of hearing, the learned counsel for the Petitioner and the learned counsel for the Respondents, SECI and TPDDL made detailed submissions in the matter. The learned counsels for the Petitioner and AP Discoms sought permission to file the written submissions.

2. Considering the request of the learned counsels for the parties, the Commission permitted all the parties to file their respective written submissions, if any, within three weeks. The Commission also directed the Petitioner to file on an affidavit the progress made, if any, towards the development/ implementation of its 300 MW Solar Power Project since the Power Purchase Agreement dated 4.9.2018 executed. within three weeks.

3. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**

**sd/-  
(T.D. Pant)  
Joint Chief (Law)**